CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.6/1997

New Delhi, this 4th September, 1997

Hon'ble Shri S.P. Biswas, Member(A)

Shri Azad Singh s/o Shri Jagdish Prasad Guar Bhavan, Gali No.40 Sach Nagar-II, New Delhi

.. Applicant

(Shri 🗸.P. Sharma, Advocate) 🦠

versus

Union of India, through

- 1. General Manager Western Railway Church Gate, Bombay
 - Divisional Railway Manager Western Railway, Jaipur

.. Respondents

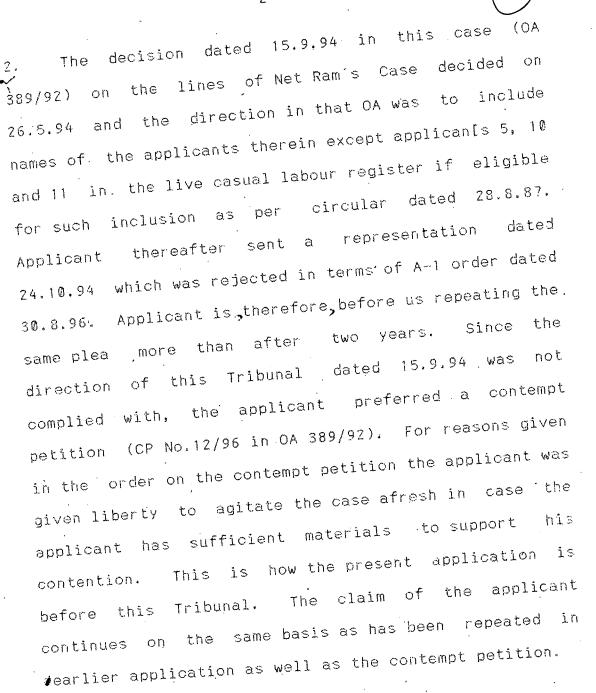
(Shri R.L.Dhawan, Advocate)

ORDER(oral)

The applicant herein is before this Tribunal in a third round of litigation which started way back in 1991-92. A group of OAs having identical problems were disposed by a common order in Net Ram's case based on which applicant's OA No.389/92 was also decided with a direction to the respondents to include the names of the applicants in the live casual labour register(LCLR for short), if eligible for such inclusion, in terms of the circular dated 28.8.87 issued by the General Manager, Western Railway. In that circular it was mentioned that casual labour who were discharged at any time after 1.1.81 on completion of work or for want of further productive work, should continue to be borne on the LCLRs and if the names of certain such labour have been deleted due to earlier instructions, these should be restored on the LCLR.

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- 3. Respondents have opposed the claim on the basis of on the basis of the following;-
 - (i) that the applicant who had earlier worked in Alwar, Narnaul and Jaipur cannot agitate the issue in the Principal Bench. This case is hit by jurisdiction.
 - (ii) that he made his representation on 24.10.94 and thereafter chose to come to this Tribunal only in 1997. The delay cannot be condoned as per law laid down in the case of Ratan Chandra Samanta Vs. UOI JT 1993(3) SC 418,

wherein it has been held that deprives a person right as well remedy available in law.

- that the applicant, according to his own statement, had given up job in 1985 (iii) and it does not lie in his mouth to speak about the claim after seven years in 1992 to get back the benefits at this stage. He has no legally vested right.
- shall now examine these contentions of respondents in seriatim.
- regards jurisdiction, it is seen the the same applicant had earlier pressed his claim on based o**介** lines in 1992. Although that claim was applicant's experience of working in Alwar and Narnaul (of Western Railway), the objection of jurisdiction was not successfully raised by the respondents. Similarly, respondents' silence on this issue of jurisdiction at the time of contempt petition in 1996 is not explained. It would be denial of justice and unfair treatment to the applicant, if this Tribunal has to adjudicate on this issue, not raised by the respondents' earlier.
 - As regards limitation, the respondents plea is that the applicant left the job of his own in 1985 and did not turn up thereafter for duty. Applicant's claim as in A-3 (page 14 of the OA) has not been controverted effectively either in counter reply or in course of Besides that, claims of employees like pleadings. applicant herein breathed into life only after the Railway Board took a decision in April, 1986 and allowed the casual labours who were discharged after 1.1.81 to be on the LCLR through a circular in August, 1987. 7The plea of limitation was equally applicable in September,

was not persued with success. The bar on limitation was not allowed in Net Ram's case in May, 1994 on the ground not allowed in Net Ram's case in May, 1994 on the ground that the respondents have no case that the seniority of casual labourers whose names are entered in the live register was published and despite this the applicants remained quiet and hence the objection was dismissed. I find no merit in the plea of respondents.

- 7. Under the circumstances, the applicant's case deserves consideration in the light of instructions contained in circular dated 28.8.87. I therefore dispose of this OA with the following directions.
 - Annexure A-1 letter dated 30.8.96 shall stand quashed. Respondents are directed to include the name of the applicant in the LCLR if he is eligible for such inclusion in terms of the circular dated 28.8.87 referred to above. Applicant will, however, be given engagement as casual labour only when vacancy/need arises and that too strictly in terms of seniority and instructions laid down on the subject.
 - 9. The OA is disposed of as aforesaid. No costs.

(S.P. Biswas) Member(A)

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